

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW NO. 35 OF 2020

Mr. Kailash @ Grushnesh Babaji Patil ... Applicant

V e r s u s

State of Goa Respondents

Mr. D. D. Zaveri, Advocate as Amicus Curiae.

Mr. D. Pangam, Advocate General with Mr. P. Faldessai, Additional Government Advocate for the State-Respondent.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 16th June, 2020

P.C.

Heard.

2. Issue notices to the Chief Officers of Bicholim and Sanquelim Municipal Councils returnable in one week. Along with the notice, the Registry to annex letter dated 07.06.2020 addressed by Mr. Kailash alias Ghrushnes Babaji Patil.

3. We request Mr. D. D. Zaveri, Advocate, to assist us in the disposal of

this Civil Application as Amicus Curiae. Mr. Zaveri, who is present in the Court, has kindly consented to do so.

4. The learned Advocate General has also assured this Court that necessary steps will be taken to clear the dead cattle to which reference is being made by Mr. Kailash Babaji Patil in his letter dated 07.06.2020.

5. Liberty to apply.

6. The Registry to forthwith furnish to learned Advocate General the copy of the letter dated 07.06.2020 along with affidavits annexed to it.

7. Mr. Faldessai, the learned Additional Government Advocate, waives service on behalf of the State insofar as this Civil Application is concerned.

M. S. JAWALKAR

M. S. SONAK, J.

arp/*